

(2021) 11 AFT CK 0014

In the Armed Forces Tribunal

Case No : AT 42 Of 2021 in (OA 8 Of 2020 RB Kolkata)

Maj Devendra Kumar Roy (Retd)

APPELLANT

Vs

Union of India & Ors

RESPONDENT

Date of Decision : 26-11-2021

Acts Referred:

Citation : (2021) 11 AFT CK 0014

Hon'ble Judges : Rajendra Menon, Chairperson, (J)

Bench : Single Bench

Advocate : Appabrita Saha, Avdhesh Kumar Singh

Final Decision : Disposed Of

Judgement

AT 42 of 2021 :

Considering the facts and circumstances of the case, this application is allowed. Accordingly, O.A. 8 of 2020 filed before the Regional Bench, Kolkata stands transferred to the Principal Bench, New Delhi.

Registry of the Regional Bench, Kolkata to ensure that the entire record of O.A. No. 8 of 2020, in original, is remitted to the Principal Bench within four weeks of the receipt of the order. After receipt of the entire record, OA be registered by allotting it a fresh number by the Registry and same be put up before the available Bench.

AT stands disposed of accordingly.